

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

COURT-I

Central Excise Appeal No. 3096 of 2012

*[Arising out of the Order-in-Appeal No74/2012-CE dated 9.8.2012
passed by the Commissioner of Central Excise (Appeals), Cochin.]*

M/s. Keyem Steel Re-Rolling Mill

Padikunnu
Karyaralm PO
KANNUR – 670 062.

....Applicants

Vs.

**The Commissioner of Central Excise,
Customs and Service Tax,**

Calicut Commissionerate,
CR Building, Mananchira
CALICUT – 673 001.

....Respondents

Appearance:

Mr. Rama P.V, Advocate

**....For
Applicants**

Vs.

Mr. K. A. Jathin,
Dy. Commissioner (AR)

**.... For
Respondents**

CORAM:

Hon'ble MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)
Hon'ble Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Date of Hearing: 04-07-2023

Date of Decision: 04-07-2023

FINAL ORDER No. 20662 of 2023

Per : AS PER BENCH

Learned counsel for the appellant submitted that appellants
have availed the Sabka Vishwas (Legacy Dispute Resolution)

Scheme, 2019. Learned Authorised Representative for the Department has submitted that the said Scheme has been accepted by the Department and discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

**(P. A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI
MEMBER (TECHNICAL)**

RV